

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4295  
ANSWERED ON:19.08.2010  
VIOLATION OF MRTP ACT  
Agarwal Shri Jai Prakash

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether there is large scale violation of MRTP Act by the manufacturers of soft drinks in various parts of the country including National Capital Delhi;
- (b) if so, the details thereof, during the last three years;
- (c) the names of the manufacturers of soft drinks against whom complaints have been registered for violation of MRTP Act in various parts of the country including National Capital Delhi; and
- (d) the action taken/proposed to be taken by the Government against such manufacturers of soft drinks?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS(SHRI SALMAN KHURSHID)

- (a) The Monopolies and Restrictive Trade Practices (MRTP) Act, 1969 has been repealed with effect from 01st September, 2009.
- (b) & (c) Details of complaints and the names of manufacturers of soft drinks against whom the complaints were received during the last three years before the repeal of MRTP Act are as under: -

Case No. Name of the Complainant Name of the Manufacturer

RTPE 16/2009 Cine Prekshkula Viniyoga The Hindustan Coca Cola  
Darula Sangham, Hyderabad Beverages Pvt. Ltd., Hyderabad.

UTPE 99/2009 Consumers' Guidanace Hindustan Coca Cola Beverages  
Society, Vijayawada (A.P) Pvt. Ltd., New Delhi.

- (d) After dissolution of the MRTP Commission, the complaints have been transferred to the Competition Commission of India for necessary action.